

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.As. No.6041 & 6042/DEL/2018  
Assessment Years : 2018-19

Vasudha Charitable Trust, C-8, Paschimi Marg, Vasant Vihar, South West, New Delhi.	v.	CIT (Exemption) New Delhi.
TAN/PAN: AACTV 4342A		
(Appellant)		(Respondent)

Appellant by:	Shri Gaurav Singhal, CA and Shri Manish Khurana, CA		
Respondent by:	Shri Sulekha Verma, Sr.D.R.		
Date of hearing:	30	07	2019
Date of pronouncement:	30	07	2019

**ORDER**

**PER BENCH**

The aforesaid appeal has been filed by the assessee against the impugned order dated 14.08.2018 passed by Ld. Commissioner of Income Tax (Exemptions), New Delhi for the Assessment Year 2018-19.

2. During the course of hearing, at the outset, the ld. counsel for the assessee states that he wants to withdraw the present appeals.

3. In his submission, learned Department Representative did not object if the appeals of the assessee are dismissed as withdrawn.

4. In view of the submissions of both the parties, we dismiss the appeals of the assessee as withdrawn.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

**Order pronounced in the open Court on 30<sup>th</sup> July, 2019.**

Sd/-

**[PRASHANT MAHARISHI]  
ACCOUNTANT MEMBER**

DATED: 30<sup>th</sup> July, 2019

PKK

Sd/-

**[AMIT SHUKLA]  
JUDICIAL MEMBER**